## NATIONAL COMPAN / LAW TRIBUNAL MUMBAI BE NCH, MUMBAI

C.P No.74/(MAH)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2016 AT 10.30 AM.

NAME OF THE PARTIES: Mr. Vinod Muktinath Sharma

V/s. M/s. Sharma Realty Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME  1. CS Rahul  Sahasrabudhe  Boy R, Rours	DESIGNATION Company Sewetan In Pratile	R-Sahasyabutohe
2. Akshay Udeshi	Advocate for the Petitioner.	Alpoulm'

## <u>Order</u>

## C.P No. 74/397-398/NCLT/MB/MAH/2015

- 1. Both sides are present.
- 2. When the Petitioner was asked to comply the direction of the order dated 17.05.2016; Ld. Counsel has made a statement at Bar that no amendment in the Petition is required.

- 3. Original proceedings are not on record in NCLT, Mumbai Bench, file to be requisitioned from New Delhi.
- 4. Keeping in view the above position, it is hereby directed for requisition of record from New Delhi Bench.
- 5. List this matter on 2<sup>nd</sup> September, 2016 at 10:30 a.m. for hearing.

M. K. SHRAWAT

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Member (Judicial)

Dated: 20th July, 2016.